

The Designs Rules, 2001

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The Designs Rules, 2001¹

Whereas a draft of Design Rules was published as required by sub-section (3) of Section 47 of the Design Act, 2000 (16 of 2000), by the notification of the Government of India, Ministry of Commerce and Industry No. S.O. 1069(E), dated 29th November, 2000 at pages 56 to 115 of the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii) dated the 29th November, 2000;

And whereas, objections and suggestions were invited till the 4th January, 2001 from all persons likely to be affected thereby;

And whereas, the draft of the Design Rules was made available to the public on the 4th December, 2000 through the said Gazette, dated November 29, 2000;

And whereas, the objections and suggestions received from the public with respect to the said draft rules have been considered by the Central Government;

Now, therefore, in exercise of the powers conferred by Section 47 of the Design Act, 2000 (16 of 2000), the Central Government hereby makes the following rules, namely:—

PRELIMINARY

1. Short title and commencement.—(1) These rules may be called the Designs Rules, 2001.

(2) They shall come into force on the date of publication in the Official Gazette.

2. Definitions.—In these rules, unless there is anything repugnant in the subject or context,—

- (a) “Act” means the Designs Act, 2000.
- (b) “Application in United Kingdom or convention country or group of countries or inter-governmental organisation” means an application made by any person in any part of United Kingdom or convention country or group of countries or inter-governmental organisation, of a design for the protection in India under the provisions of Section 44 of the Act.
- (c) “Office” means the Patent Office referred to in Section 74 of the Patent Act, 1970 (39 of 1970).
- ²[(ca) “person other than a natural person”, shall include a “small entity”.]
- (d) “Reciprocity Application” means an application in India under Section 44 of the Act.
- (e) “Set” means a number of articles of the same general character ordinarily sold together or intended to be used together, all bearing the same design,

1. Ministry of Commerce and Industry (Department of Industrial Policy and Promotion), Noti. No. S.O. 414(E), dated the 11th May, 2001.

2. *Ins.* by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

with or without modification not sufficient to alter the character or substantially to affect the identity thereof.

³[(ea) “small entity” means,—

- (i) in case of an enterprise engaged in the manufacture or production of goods, an enterprise where the investment in plant and machinery does not exceed the limit specified for a medium enterprise under clause (a) of sub-section (1) of Section 7 of the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006); and
- (ii) in case of an enterprise engaged in providing or rendering of services, an enterprise where the investment in equipment is not more than the limit specified for medium enterprises under clause (b) of sub-section (1) of Section 7 of the Micro, Small and Medium Enterprises Development Act, 2006.

Explanation 1.—For the purpose of this clause, “enterprise” means an industrial undertaking or a business concern or any other establishment, by whatever name called, engaged in the manufacture or production of goods, in any manner, pertaining to any industry specified in the First Schedule to the Industries (Development and Regulation) Act, 1951 (65 of 1951) or engaged in providing or rendering of any service or services in such an industry.

Explanation 2.—In calculating the investment in plant and machinery, the cost of pollution control, research and development, industrial safety devices and such other things as may be specified by notification under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006), shall be excluded.

Explanation 3.—The reference rates of foreign currency of the Reserve Bank of India shall prevail.]

⁴[(eb) “startup” means—

- (a) an entity in India recognised as a startup by the competent authority under Startup India initiative; and
- (b) in case of a foreign entity, an entity fulfilling the criteria for turnover and period of incorporation or registration as per Startup India Initiative and submitting declaration to that effect.

Explanation: In calculating the turnover, reference rates of foreign currency of the Reserve Bank of India shall prevail.]

3. ⁵[**Manner for leaving and serving documents**].—⁶[(1) Any application, notice or other document authorized or required to be filed, left, made or given at the

3. *Ins.* by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

4. *Ins.* by G.S.R. 45(E), dt. 25-1-2021 (w.e.f. 25-1-2021).

5. *Subs.* for “Leaving and serving documents” by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

6. *Subs.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008). Prior to substitution it read as:

“(1) Any application, notice or other document authorised or required to be filed, left, made or given at the Office, or to the Controller or to any other person under the Act or these rules, may be sent by

Office, or to the Controller or to any other person under the Act or these rules, may be sent by hand or by a prepaid letter addressed to the Controller or to that person through post or courier service or by electronic transmission duly authenticated. If sent by a prepaid letter or courier service or by electronic transmission duly authenticated, it shall be deemed to have been filed, left, made or given at the time when the letter containing the same would have been delivered in the ordinary course of post or courier service or electronic transmission duly authenticated, as the case may be. In proving such sending, it shall be sufficient to prove that the letter was properly addressed and transmitted, provided that any application, notice or document sent through fax or by electronic mail shall also be deemed to have been filed, left, made or given if the same is clear and fully legible and its original or the paper copy, as the case may be, is submitted to the office within fifteen days from the date of receipt of the document so faxed or electronically mailed except where the fee is required to be accompanied with the documents.]

(2) Any written communication addressed to a registered proprietor of a design at his address as it appears on the Register of Designs, or at his address for service, or to any application or opponent in any proceedings under the Act or these rules, at the address appearing on the application or notice of opposition, or given for service, as hereinafter provided, shall be deemed to be properly addressed.

(3) Any application for registration of design, application for extension of copyright, petition for cancellation of registration of design and application for rectification of Register or Design along with the prescribed fees authorized or required may be filed, left, made or given to the branch office also by the applicant.

(4) The branch office shall transmit such applications or documents ⁷[* * *] to the Head Office of the Patent Office for processing and prosecuting the same.

4. Address for service.—Every applicant or opponent in any proceeding under the Act or these rules, and every person who shall hereafter become a registered proprietor of a design, shall give an address for service in India and such address may be treated, for all purpose connected with the design as the actual address of such applicant, opponent, registered proprietor. Unless such an address is given, the Controller shall be under no obligation either to proceed with the application or the opposition, or to send any notice that may be required by the Act or rules framed there under:

⁸[Provided that such address for service shall include e-mail address and mobile number registered in India, of the agent or applicant.]

hand or by a prepaid letter through the post or registered post or speed post or courier service, and, if sent by a prepaid letter or registered post or speed post or courier service, shall be deemed to have been filed, left, made or given at the time when the letter containing the same would be delivered in the ordinary course of mail, and in proving such sending, it shall be sufficient to prove that the letter was properly addressed and mailed. If the documents sent through tele-fax/e-mail are clear and fully legible, they shall also be accepted provided that original documents corresponding to the one sent tele-fax/e-mail is submitted to the office within fifteen days from the date of receipt of the documents so faxed/e-mailed."

7. The words "along with the fees" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

8. Subs. by G.S.R. 45(E), dt. 25-1-2021 (w.e.f. 25-1-2021). Prior to substitution it read as:

5. Fees.—(1) The fees to be paid in respect of the registration of designs, and application therefor, and in respect of other matters, with relation to Designs Act and rules framed thereunder, shall be those as specified in the First Schedule of the rules.

(2) ⁹[(a) The fees payable under these rules may either be paid in cash or through electronic means or may be sent by bank draft or cheque payable to the Controller and drawn on a scheduled bank at the place where the office is situated.

(b) Where a fee is payable in respect of a document, the entire fee shall accompany the document.

(c) Fees once paid in respect of any proceedings shall not ordinarily be refunded irrespective of whether the proceeding has taken place or not.]

(d) Subject to the approval of the competent authority any applicant or an agent may deposit money in advance once in a financial year and request the Controller to realise any fee payable by him from the said deposit and in such case date of the receipt of the request to realise the fee or the date on which the request to realise the fee is deemed to have been received, whichever is earlier, shall be taken as date of payment of fee:

Provided that the requisite amount of money is available at the credit of the person making the request.

¹⁰[¹¹[(e) In case an application processed by a natural person and/ or startup and/ or small entity is fully or partly transferred to a person other than a natural person, startup or small entity, the difference, if any, in the scale of fees between the fees charged from the natural person, startup or small entity and the fees chargeable from the person other than a natural person, startup or small entity in the same matter, shall be paid by the new applicant with the request for transfer.]

¹²[*Explanation.*—Where a startup or small entity, having filed an application for a design, ceases to be a startup or small entity due to the lapse of the period during which it is recognised by the competent authority, or its turnover

“Provided that such address for service may include e-mail or digital address of the agent/applicant.”
9. Clause (a), (b) and (c) subs. by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008). Prior to substitution they read as:

“(a) Fees may be paid in cash at the office, or the same may be paid by Cheque or Demand Draft on a scheduled bank payable to the Controller at Calcutta and if sent through the post or registered post or speed post or courier service shall be deemed to have been paid at the time when properly addressed and prepaid letter containing the cheque would be delivered in the ordinary course of mail.

(b) Cheques or Demand Drafts not carrying the correct amount of commission, and cheques or demand drafts on which the full value specified therein cannot be collected in cash within the time allowed for payment of the fee, shall be accepted only at the discretion of the Controller.

(c) Stamps and Indian postal order shall not be accepted in payment of fees.”

10. *Ins.* by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

11. *Subs.* by G.S.R. 45(E), dt. 25-1-2021 (w.e.f. 25-1-2021). Prior to substitution it read as:

“(e) In case an application processed by a natural person is fully or partly transferred to a person other than a natural person, the difference, if any, in the scale of fees between the fees charged from a natural person and the fees chargeable from the person other than natural person in the same matter shall be paid by the new applicant with the request for transfer.”

12. *Ins.* by G.S.R. 45(E), dt. 25-1-2021 (w.e.f. 25-1-2021).

subsequently crosses the financial threshold limit as notified by the competent authority, no such difference in the scale of fees shall be payable.]

(f) ¹³[* * *]]

6. Forms.—(1) The forms set forth in the Second Schedule, with such variations, as the circumstances of each case require, shall be used for the purposes mentioned therein.

¹⁴[Provided that in the case of small entity, every document, for which a fee has been specified, shall be accompanied by Form 24.]

(2) When no form is so specified for any purpose, the applicant may adopt any form specified in the Second Schedule with such modification and variation as the controller may permit.

7. Size, etc., of document.—(1) All documents and copies of documents except drawings or representation, sent to or filed, left at the Office or otherwise furnished to the Controller shall be written, typewritten, lithographed, or printed in the English/Hindi language (unless otherwise directed), in large and legible character with deep permanent ink upon one side only of strong white paper of ¹⁵[A4 size (210 mm × 296.9mm) with a margin of] four centimetres on the left had part thereof. Signatures thereto shall be written in a large and legible hand and any signature which is not legible or which is written in a script other than English shall be accompanied by a transcription of the name in English in block letters.

(2) Additional copies of documents shall be filed at the Office, if at any time required by the Controller.

(3) Names and addresses of applicants and other persons shall be given in full together with their nationality and such particulars, if any, as are necessary for identification.

8. Signature and verification of documents specified in Sections 5, 12, 19 and 37.—The documents specified in Sections 5, 12, 19 and 37 of the Act shall be dated and signed at the foot, and shall contain a statement that the facts and matters stated therein are true to the best of the knowledge, information and belief of the person signing them.

9. Agency.—For all matters falling under the provisions of Sections 43 of the Act, applicant may, unless otherwise directed by the Controller, authorize under his personal signature, any person specified in Section 43 to act as his agent and to receive all notices, requisitions and communications. The authority may be given in Form-21.

13. Omitted by G.S.R. 45(E), dt. 25-1-2021 (w.e.f. 25-1-2021). Prior to omission it read as:

“(f) In case an application processed by a small entity is fully or partly transferred to a person other than a natural person (except a small entity), the difference, if any, in the scale of fees between the fees charged from the small entity and the fees chargeable from the person other than natural person (except a small entity) in the same matter shall be paid by the new applicant with the request made for such transfer.”

14. Ins. by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

15. Subs. for “A4 size with a margin of at least one inch and a half or” by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

10. Classification of Goods.—(1) ¹⁶[For the purposes of the registration of designs and of these rules, articles shall be classified as per current edition of “International Classification for Industrial Designs (Locarno Classification)” published by World Intellectual Property Organization (WIPO):

Provided that registration of any design would be subject to the fulfillment of provisions of the Act specifically 2(a) and 2(d).]

(2) If any doubt arises as to the class to which any particular description of article belongs, it shall be determined by the Controller in consultation with the applicant wherever required.

Applicant for Registration

11. Application.—(1) An application under Section 5 of the Act for the registration of a design shall be accompanied by four copies of the representation of the design and the application and each of copy of the representation of the design shall be dated and signed by the applicant or his agent.

(2) The application shall state the class in which the design is to be registered, and the article or articles to which the design is to be applied.

(3) If it is desired to register the same design in more than one class of article, a separate application shall be made in each class of article and the application shall contain the number or numbers of the registration or registration already effected.

(4) If so required by the Controller, the applicant shall state purpose for which the article is used.

12. Statement of novelty.—The applicant may, and shall, if required by the Controller in any case so to do, endorse on the application and each of the representation a brief statement of the novelty he claims for his design.

13. Additional copies of representation or specimens.—If the controller in any case so requires, the applicant shall supply one or more representations or specimens of the design in addition to those supplied with the application.

14. Representation.—(1) The four copies of the design required by Rule 11 shall be exactly similar drawings, photographs, tracings or other representations ¹⁷[including computer graphics] of the design or shall be specimens of the design.

(2) When a design is to be applied to a set, each representation accompanying the application shall show all the various arrangements in which it is proposed to apply the design to the articles included in the set.

¹⁸(3) Each representation of the design whether to be applied to a single article or to a set, shall be on durable paper of A4 size (210mm × 296.9mm)(and not on

16. *Subs.* by G.S.R. 45(E), dt. 25-1-2021 (w.e.f. 25-1-2021). Prior to substitution it read as:

“For the purposes of the registration of designs and of these rules, article shall be classified as specified in the Third Schedule hereto.”

17. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

18. *Subs.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008). Prior to substitution it read as:

“(3) Each representation of the design whether to be applied to a single article or to a set, shall be on durable paper of A4 size (and not on cardboard) and shall appear on one side only of the paper. The figure or figures shall be placed in an upright position on the sheet. When more figures than one are

cardboard) and shall appear on one side only of the paper. The figure or figures shall be placed in an upright position on the sheet in size in which the details are clearly visible. When more figures than one are shown, these shall, where possible, be on one or more sheets, and each shall be designated (e.g., perspective view; front perspective view; front view, side view) etc.]

(4) When a design is to be applied to a set, any doubt whether the given articles do or do not constitute a set shall be determined by the Controller.

(5) If the specimens are not, in the opinion of the Controller, suitable for record in the office they shall be replaced by representations.

(6) Where words, letters or numerals are not of the essence of the design, they shall be removed from the representations or specimens; where they are of the essence of the design, the Controller may require the insertion of a disclaimer of any right to their exclusive use.

(7) Each representation of a design, which consists of a repeating surface pattern, shall show the complete pattern and a sufficient portion of the repeat in length and width, and shall not be of less size than ¹⁹[* * *] 13.00 centimeters by 10.00 centimeters.

(8) If the name or representations of living persons appear on a design the Controller shall, if he so requires, be furnished with consents from such persons before proceeding to register the design. In the case of deceased person, the Controller may call for consent from the legal representative before proceeding with registration of the design on which the names or representations appear.

²⁰[(9) Photographs shall be pasted on the representation sheets firmly only with the help of strong adhesive, not by any other means including stapler pin and cellotape.

(10) Where photographs are used in the representation sheets, one of the four copies of the representation sheets shall not be covered with cellophane/tracing papers, or any other papers.]

15. Reciprocity application for the registration of a design.—(1) Every reciprocity application for the registration of a design shall contain a statement that an application in United Kingdom or convention country or group of countries or inter-governmental organisation has been made for the protection of the design to which such reciprocity application relates and shall specify convention country or group of countries or inter-governmental organisation in which any such application has been made and the official date or dates thereof respectively. The application shall be made within six months from the date of the first application in United Kingdom or convention country or group of countries or inter-governmental organisation by the person by whom such application in United Kingdom or convention country or group of countries or inter-governmental organisation was

shown, these shall, where possible, be on one and the same sheet, and each shall be designated (e.g. perspective view; front view; side view).”

19. Figures and words “5 by 4 inches or” omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

20. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

made, or by the legal representative or assignee of the person either alone or jointly with any other person.

(2) In addition to the four copies of the representations of the design filed or left with every reciprocity application for the registration of a design, a copy of the design filed or deposited by the applicant or his predecessor in title as the case may be, in respect of the first application in United Kingdom or convention country or group of countries or inter-governmental organization, duly certified by the Official Chief or Head of the organization in which it was filed, or deposited or otherwise verified to the satisfaction of the Controller, shall be filed or left at the office at the same time as the reciprocity application or within such further time not exceeding three months as the Controller may allow ²¹[on an application made in Form 18 with the fee specified in the First Schedule].

(3) Save as aforesaid and as provided by Rule 30 all proceedings in connection with a reciprocity application shall be taken within the time and in the manner required by the Act or prescribed by these rules for ordinary application.

16. Manner in which a claim under sub-section (1) of Section 8(1) shall be made.—(1) A claim under sub-section (1) ²²[and (5)] of Section 8 shall be made in Form-2.

(2) The original assignment or agreement or other document affecting right, title or interest in the application or an official or notarially certified thereof shall also be furnished for the Controller's inspection and the Controller may call for such other proof of title or written consent as he may require.

17. Acceptance.—Upon receipt of an application for registration, the controller may accept it, if he considers that there is no lawful objection in the report of examiner to the design being registered. ²³[After acceptance the Controller will issue the certificate of registration as specified in the Fifth Schedule of the rules.]

18. Objections.—(1) If on consideration of the report of the examiner on the application referred under sub-section (1) of Section 5, any objection appear to the Controller is adverse to the applicant or requires any amendment of the application, a statement of such objections shall be sent to the applicant or his agent in writing, and unless within three months from the date of official communication of objection the applicant or his agent removes the objection or applies for hearing, the applicant shall be deemed to have withdrawn his application:

Provided that the period for removal of the objection shall not exceed the time period of six months from the date of filing of the application ²⁴[or may be extended for a further period not exceeding three months on a request made in Form 18 by the applicant or his agent along with the fee specified in the First Schedule before the expiry of the stipulated period of six months].

21. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

22. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

23. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

24. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

(2) If the applicant or his agent applies for a bearing under sub-rule (1) within period of three month from the date of communication of the statement of objections or if the Controller considers it desirable to do so, whether or not the applicant has refiled his application, fix a date for hearing having regard to the time remaining for completion of the application as provided under Rule 21.

(4) When a hearing has been fixed under sub-rule (2) the applicant shall be given at least 10 days notice of such fixation or such shorter notice as appear to the Controller to be reasonable in the circumstances of the case and applicant shall as soon as possible notify the Controller whether he shall attend the hearing.

(4) Hearing, as required under sub-rules (1), (2) and (3) may be allowed whenever possible on phone followed by detailed submission on tele-fax/e-mail.

(5) After hearing the applicant or without a hearing if the applicant has not attended or has notified that he does not desire to be heard, the Controller may register or refuse to register the design as he thinks fit.

19. Decision to Controller.—The decision of the Controller containing the grounds and materials used by him in arriving the decision at such hearing as aforesaid shall be communicated in writing to the applicant or his agent.

20. Date for appeal.—The date on which the decision of the Controller is dispatched shall be deemed to be the date of the Controller's decision for the purpose of appeal.

²⁵[**21. Non-completion within stipulated period.**—An application which owing to any negligence or default of the applicant, has not been completed so as to enable registration to be effected within six months or within extended period as specified in Rule 18 from the date of application, shall be deemed to be abandoned.]

22. Publication of the particulars of registered design under Section 7.—On acceptance of the design filed in respect of an application, the Controller shall direct the registration and publication of the particulars of the application and the representation of the article to which the design has been applied, in the Official ²⁶[Journal referred to in Section 145 of the Patents Act, 1970 (39 of 1970)]. When publishing in the ²⁷[Journal referred to in Section 145 of the Patents Act, 1970 (39 of 1970)], the Controller may select one or more views of the representation of the design, which, in his opinion, would depict the design best.

23. Manner of making an application under sub-section (2) of Section 11.—An application under sub-section (2) of Section 11 shall be made in Form-3.

24. Restoration of Designs.—(1) An application for the restoration of a design under Section 12 shall be made in Form-4.

25. Subs. by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008). Prior to substitution it read as:

“21. *Non-completion within six months.*—An application which owing to any neglect or default of the applicant, has not been completed so as to enable registration to be effected within six months from the date of application, shall be deemed to be abandoned.”

26. Subs. for “Gazette” by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

27. Subs. for “Gazette” by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

(2) Upon consideration of the application and the evidence adduced by the proprietor of the design, if any, if the Controller is satisfied that a *prima facie* case for the restoration of the design has not been made out he shall intimate the proprietor of the design accordingly, and unless within one month from the date of such intimation the proprietor requests to be heard in the matter, the Controller shall refuse the application.

(3) If the registered proprietor requests for hearing within the time allowed and the Controller after giving the registered proprietor such a hearing, is *prima facie* satisfied that the failure to pay the fee for extension of copy right was unintentional, he shall allow the application for restoration.

25. Payment of unpaid extension fee.—(1) If the Controller decides in favour of the registered proprietor of the design, the proprietor shall pay the unpaid fees for the extension of copyright and additional fee specified in the First Schedule, within a month from the date of the order of the Controller allowing the proprietor for restoration of the design.

(2) The Controller shall advertise in the Official ²⁸[Journal referred to in Section 145 of the Patents Act, 1970 (39 of 1970)] his decision on the application for restoration.

Marking of Articles

26. Marking of articles before delivery on sale.—Before delivery on sale of any article of which a registered design has been applied, the proprietor of such design shall cause each such article to be marked with the word REGISTERED or with the abbreviation REGD., or with the abbreviation RD, as he may choose, and also (except in the case of articles made of soft or brittle in nature to which have been applied designs registered in different classes of articles) with the number appearing on the certificate of registration:

Provided that the requirements of this rule and clause (b) of sub-section (1) of Section 15 of the Act shall be dispensed with as regards—

- (i) textile goods in which the design is printed or woven, other than handkerchiefs; and
- (ii) articles made of charcoal dust, which are brittle and which are not sold in single pieces.

Inspections and Searches

27. Inspection of designs.—Registered designs shall be open to public inspection after the notification of the said design in Official ²⁹[Journal referred to in Section 145 of the Patents Act, 1970 (39 of 1970)] and the application together with representation of the design may be inspected on a request made in Form-5.

28. Search under Section 18.—Request for information as specified in Section 18 of the Act may be made by any person in Form 6 with the fee as specified

28. Subs. for "Gazette" by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

29. Subs. for "Gazette" by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

in the Schedule of fees and shall contain the registration number of the design for which information is required.

(2) If the applicant is unable to furnish the registration number of the design, he shall ³⁰[file] with the Controller, in Form 7 together with such information as is in his possession, and the Controller shall thereupon cause search to be made in the class indicated therein as much as be possible on the information supplied, and shall furnish such information as may be obtainable. Where Form 7 is accompanied by a representation or specimen of the design, such representation or specimen shall be furnished in duplicate.

Cancellation

29. Cancellation of registration of designs under Section 19.—(1) A petition to the Controller for the cancellation of the registration of a design shall be made in duplicate in Form-8 and shall be accompanied by a statement ³¹[and evidence] in duplicate setting out the nature of the applicant's interest and the facts upon which he bases his application.

(2) If the petition for the cancellation of the registration of a design is made by person who is not the registered proprietor, a copy of the petition along with the statement ³²[and evidence] shall be transmitted by the Controller to the registered proprietor.

³³(3) If the registered proprietor intends to oppose the application he shall within a time to be specified by the Controller, file at the office a counter statement and evidence setting out the grounds on which he intends to oppose the application and shall deliver to the applicant a copy thereof simultaneously.

(4) The applicant may, after delivery to him of the copy of the registered proprietor's counter statement and evidence leave at the office, evidence in reply by way of affidavits in support of his case and shall also deliver to the registered proprietor a copy of thereof simultaneously.]

(5) ³⁴[* * *]

(6) ³⁵[* * *]

30. *Subs.* for "lodge" by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

31. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

32. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

33. Sub-rules (3) and (4) *subs.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008). Prior to substitution they read as:

"(3) If the registered proprietor intends to oppose the application he shall within a time to be specified by the Controller, leave at the office a counter statement setting out the grounds on which he intends to oppose the application and shall, within the same time, deliver to the applicant a copy of the counter-statement.

(4) The applicant may, after delivery to him of the copy of the registered proprietor's counter-statement, leave at the office, evidence by way of affidavits in support of his case and shall also deliver to the registered proprietor a copy thereof."

34. *Omitted* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008). Prior to omission it read as:

"(5) The registered proprietor may, after delivery to him of the applicant's evidence, leave at the office evidence by way of affidavits in support of his case and shall also deliver to the applicant a copy thereof."

35. *Omitted* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008). Prior to omission it read as:

(7) No further statement of evidence shall be left by either party except by leave of or on requisition by the Controller.

(8) Where a document is in a language other than English and is referred to in any statement or evidence filed in connection with an petition under Section 19 or opposition thereto, an attested translation thereof in English shall be furnished in duplicate.

³⁶[(9) The time allowed for filling the counter-statement and evidence or for leaving reply evidence shall ordinarily be one month which may be extended only by a special order of the Controller given on a petition with the fee specified in the First Schedule made by party seeking extension of time:

Provided that the extension so granted shall in no case exceed three months in aggregate.]

(10) On completion of the filing of the statement and the evidence referred to ³⁷[sub-rules (1) to (8)] or at such other time as he may decide, the Controller shall appoint a hearing of the petition for cancellation and shall give the parties not less than ten days' notice of such hearing.

(11) If either party desires to be heard, he shall give to the Controller a notice in Form 20 of his intention to attend the hearing.

(12) If, at the hearing, either party intends to refer to any publication, he shall give to the Controller and to the other party not less than five days' notice of such intention, together with the details of the publication to which he intends to refer.

(13) After hearing the party or parties desirous of being heard or without a hearing, if neither party desires to be heard or attends the hearing, the Controller shall decide on the petition and the opposition, if any, and notify his decision to the parties.

General

Register of Designs

30. Registering designs.—(1) Where a design is accepted, there shall be entered in the Register of Design, in addition to the particulars required by the Act, the number of the design, the class in which it is registered, the date of filling the application for registration in this country, the reciprocity date, if any, claim for the registration, and such other matters as would effect the validity or proprietorship of the design.

(2) When such Register of Design is maintain wholly or partly on computer under floppies or diskettes, such computer floppies or diskettes shall be maintained

“(6) The applicant may, after delivery to him of a copy of the registered proprietor's evidence, leave at the Office evidence in reply by way of affidavits and shall also deliver to the registered proprietor a copy of such evidence.”

36. Subs. by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008). Prior to substitution it read as:

“(9) The time allowed for filling the counter-statement or for leaving evidence shall ordinarily be one month which may be extended only by a special order of the Controller given on a petition made by party seeking extension of time:

Provided that the extension so granted shall in no case exceed three months in aggregate.”

37. Subs. for “sub-rule (3) to (8)” by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).



under superintendence and control of Controller and in case of any dispute or doubt with regard to information of designs, the information as contained in the backup file or master file shall be final.

(3) Where the accepted design is one in respect of which a reciprocity date has been allowed, the registration, the extension or the expiration of the copyright in the said design shall be reckoned from such reciprocity date.

31. Alteration of address.—A proprietor of a registered design may make a request in Form 22 to the Controller for alteration of his name, or address, or addresses for service, in the Register of Design. The Controller may require such proof of alteration so requested as he may think fit before acting on the request and on satisfaction, the Controller shall cause the Register to be altered accordingly.

32. Registration of documents under sub-section (3) of Section 30.—An application referred to in sub-section (3) of Section 30 shall be made in Form 10.

33. Application for entry of subsequent proprietorship.—An application referred to in sub-section (1) or (2) of Section 30 shall be made to the Controller in Form 11 or 12 or 13 as the case may be.

34. Particulars in applications.—An application under Rule 33 shall contain the name, address and nationality of the person claiming to be entitled, together with full particulars of the instrument, if any, under which he claims.

35. Production of documents of title and other proof.—Every assignment, and every other document containing, giving effect to or being evidence of the transmission of copyright in a registered design or affecting the proprietorship thereof or creating an interest therein as claimed in application under Rule 33 shall unless the Controller otherwise directs, be presented to him either in original, or notorially certified true copy together with the application and he may call for such other proof of title or written consent as he may require for his satisfaction:

Provided that in the case of a document which is a public document, an official or certified copy thereof may be presented.

36. Form of entry.—The entry to be made in the Register on request under Rule 34 shall be in the following form:—

“In pursuance of an application received on the
[.....]

Registered as

Proprietors

Licensees

Mortgagees

etc.

By virtue of

Assignment

Licence

Mortgage deed

etc.

Dated and made between
of the one part and
of the other part.

37. Entry of notification of documents.—An application for entry in the Register of Design of notification of any document (not already provided for), purporting to affect the proprietorship of a registered design, shall be accompanied by an attested copy of the document, the accuracy of such copy being certified as the Controller may direct, and the original or notarially certified true copy of the document shall at the same time be produced and left at the Office if required for further verification.

38. Hours of inspection of Register.—The Register of Design shall be open to the inspection of the public at all times on which the Office is open to the public, except at times when they are required for actual official use.

39. Rectification of Register.—If an application is made for the rectification of the Register of Design under Section 31 of the Act, the Controller shall notify all persons whose names, at the time of the application are entered on the Register as claiming an interest in the design, and shall advertise the application in the Official ³⁸[Journal referred to in Section 145 of the Patents Act, 1970 (39 of 1970)].

40. Opposition to rectification.—(1) Notice of opposition to any rectification of the Register of Design may be given within three months of the advertisement of the application for rectification.

(2) The opponent shall, within fourteen days of giving notice of opposition, leave at the office his written statement ³⁹[and the evidence] in duplicate setting out the nature of his interest, the facts upon which he bases his opposition and the relief, which he seeks.

(3) The Controller shall furnish the applicant with a copy each of the notice of opposition and the written statement ⁴⁰[and evidence].

(4) The procedure specified in ⁴¹[sub-rules (3) to (11)] for Rule 29 relating to leaving evidence and hearing shall, so far as may be, apply to the hearing of the application under Section 31 as they apply to the hearing of a petition under Section 19.

Certificates

41. Certified copies of documents.—Certified copies of an entry in the Register of Design or certified copies of, or extracts from disclaimers, affidavits, declarations and other public documents in the Office, or from Register and other records, shall be furnished by the Controller on payment of the prescribed fee.

38. *Subs.* for "Gazette" by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

39. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

40. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

41. *Subs.* for "sub-rules (4) to (13)" by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

42. Form etc. of affidavits.—(1) The affidavits required by the Act and these rules, or used in any proceedings thereunder, shall be headed in the matter or matters to which they relate, shall be drawn up in the first person, and shall be divided into paragraphs consecutively numbered; and each paragraph shall, as far as possible, be confined to one subject. Every affidavit shall state the description and true place of abode of the person making the same, shall bear the name and address of the person leaving it and shall state on whose behalf it is left.

(2) Affidavits shall be confined to such facts as the deponent is able of his own knowledge to prove, except on interlocutory applications, on which statements of his belief may be admitted, provided that the grounds thereof are stated.

(3) Affidavits shall be sworn to as follows:—

- (a) In India, before any court or person having by law authority to receive evidence, or before any officer empowered by such court or person as aforesaid to administer oaths or to take affidavits;
- (b) In any country or place outside India,—before a diplomatic or consular office, within the meaning of the Diplomatic and Consular Officers (Oaths and Fees) Act, 1948 (41 of 1948) in such country or place or before a notary of the country or place, recognized by the Central Government under Section 14 of the Notaries Act, 1952 (53 of 1952), or before a judge or magistrate of the country of place.

(4) The person before whom an affidavit is sworn shall state the date on which and the place where the same is sworn to and shall affix thereto his seal, if any, or the seal of the court if the affidavit is sworn to before the court or an officer empowered by that court and signed his name and state his designation and address at the end thereof.

(5) Any affidavit purporting to have affixed, impressed or subscribed thereto or thereon the seal or signature of any person authorized under sub-rule (3), in testimony of the affidavit having been sworn to before him, may be admitted by the Controller without proof the genuineness of the seal or signature, or of the official position of that person.

(6) Alterations and interlineations shall, before an affidavit is sworn to or affirmed be authenticated by the initials of the person whom the affidavit is sworn to.

(7) Where the deponent is illiterate, blind or unacquainted with the language in which the affidavits is written, a certificate by the person before whom the affidavit is sworn to, the effect that the affidavit was read, translated or explained in his presence to the deponent, and the deponent seemed perfectly to understand it and has signed the affidavit or affixed his mark in his presence, shall be attached at the end of the affidavit.

(8) Every affidavit filed before the Controller in connection with any proceeding under the Act or these rules shall be duly stamped under the provisions of any law for that time being in force.

Award of Cost by Controller

43. Scale of Costs.—In all proceedings before the Controller, the Controller may, save as otherwise expressly provided by the Act or these rules, award such costs as he considers reasonable, having regard to all circumstances of the case provided that the amount of costs awarded in respect of any matters set forth in the Fourth Schedule to these rules shall not exceed the amount therein specified.

Miscellaneous powers of Controller

44. Exercise of discretionary power of Controller, miscellaneous power of Controller.—The time within which a person entitled under Section 33 of the Act, to an opportunity of being heard shall exercise his option of requiring to be heard shall be one month from the date of a notice which the Controller shall give to such person or his agent before determining the matter with reference to which such person is entitled to be heard. If within that month such person or his agent requires to be heard, the Controller shall appoint a date for the hearing and shall give ten days notice thereof:

Provided that if the giving of ten day's notice would cause an application for the registration of design to be deemed to have been abandoned before the hearing, the Controller may curtail the period of notice.

45. Controller may require statement.—Whether an applicant or agent desires to be heard or not, the Controller may at any time require him to submit a statement in writing within a time to be notified by the Controller, or to attend before him and make explanations with respect to such matters as the Controller may require.

46. General Power of amendment.—Any document for the amending of which not special provision is made by the Act may be amended, and any irregularity in procedure which, in the opinion of the Controller, may be obviated without detriment to the interest of any person, may be corrected if the Controller thinks fit, and upon such terms as he may direct.

⁴²**[47. General Power to enlarge time.**—The time prescribed by these rules for doing any act or taking any proceeding where no special provision is made thereunder may be enlarged by the Controller, for a period not exceeding three months, if he thinks fit, and upon such terms as he may direct.

47-A. Digital Signature.—The signature, as required, wherein applicable, under the rules may include digital signature.]

Repeal

48. Repeal.—The Designs Rules, 1933 are hereby repealed:

Provided that any application or other matter pending under those rules on the date of the coming into force of these rules shall be disposed of under those rules.

42. Subs. for Rule 47 by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008). Prior to substitution Rule 47 read as:

“47. *General power to enlarge time.*—The time prescribed by these rules for doing any act or taking any proceeding thereunder may be enlarged by the Controller, if he thinks fit, and upon such terms as he may direct.”

43 [THE FIRST SCHEDULE

(See Rule 5)

FEES

Number of entry	On what payable	Number of the relevant Form	Fees (in Rupees)	
			For natural person(s) and/or Startup(s) and/or Small entit(y)/(ies) and/or Small entit(y)/(ies)	Other(s), alone or with natural person(s) and/or Startup(s) and/or Small entit(y)/(ies)
(1)	(2)	(3)	(4)	(5)
1	On application for registration of design under Sections 5 and 44.	1	1000	4000
2	On claim under Section 8(1) and (5) to proceed as an applicant or joint applicant.	2	500	2000
	On application for extension of copyright under Section 11(2).		2000	8000
3		3		
4	On application for restoration of lapsed design under Section 12(2).	4	1000	4000
5	Additional fee for restoration.	-	1000	4000
6	Inspection of registered design under Section 17(1).	5	500	2000
7	On request for information of design when registration No. given under Section 18.	6	500	2000
8	On request for information of design when registration No. not given.	7	1000	4000
9	On petition for cancellation of design under Section 19.	8	1500	6000
10	Notice of intended exhibition or publication of an unregistered design under Section 21.	9	500	2000
11	Application for registration of a document in Register of Design under Section 30(3),—	10		

43. Subs. by G.S.R. 45(E), dt. 25-1-2021 (w.e.f. 25-1-2021).

	In respect of one design		500	2000
	For each additional design		200	800
12	On application for entry of name of proprietor or part proprietor in Register of Design under section 30,-	11		
	In respect of one design		500	2000
	For each additional design		200	800
13	On application for entry of mortgage or license	12		
	In respect of one design		500	2000
	For each additional design		200	800
14	Application for entry of notification of a document in the Register of Design under Section 30 and Rule 37,—	13		
	In respect of one design		500	2000
	For each additional design		200	800
15	On request for correction of clerical error under Section 29.	14	500	2000.
16	On request for certification under Section 26 and Rule 41.	15	500	2000
17	On application for certified copy of registered design under Section 17(2).	16	500	2000
18	On application for rectification of Register of Design under Section 31.	17	500	2000
19	On application for extension of time for filing priority document under Rule 15 and Rule 18.	18	200 (per month)	800 (per month)
20	On notice of opposition under Rule 40.	19	100	400
21	Notice of intention to attend hearing under Rule 29 and 40.	20	500	2000
22	Form for authorization of agent or other person.	21	-	-
23	On request to alter names or address or address for service in the Register of Design under Rule 31.	22	200	800

24	On request for entries of two address in the Register of Design.	23	200	800
25	On petition under Rule 46 for amendment of any document.	-	500	2000
26	On petition under rules 29, 40, 47 for enlargement of time.	-	500	2000
27	Inspection of Register of Design under Rule 38 (in respect of each design).	-	250	1000
28	On petition not otherwise provided for	-	1000	4000
29	To be submitted for claiming the status of a small entity	24	No fee	No fee]

THE SECOND SCHEDULE

(See Rule 6)

LIST OF FORMS

Form No.	Section or Rule	Title
1	Sections 5 and 44	Application for registration of design/Application under reciprocal arrangement.
2	⁴⁴ [Section 8(1) and (5)]	Claim to proceed as an applicant or joint applicant.
3	Section 11(2)	Application for Extension of copyright.
4	Section 12(2)	Application for Restoration of lapsed design.
5	Section 17(1)	Inspection of registered design.
6	Section 18	Request for information when registration number is given.
7.	Section 18	Request for information when registration number is not given.
8	Section 19	Petition to cancel registration of design.
9	Section 21	Notice of intended exhibition or publication of unregistered design.
10	Section 30(3)	Application for registration of a document in the Register Design.
11	Section 30	Application for entry of name of proprietor or part proprietor in the Register.
12	Section 30	Application for entry of mortgage or licence in the Register.
13.	Section 30 and Rule 37	Application for entry of notification of a document in the Register.

44. Subs. for "Section 8(1)" by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

Form No.	Section or Rule	Title
14.	Section 29	Request for correction of clerical error.
15.	Section 26 and Rule 41	Request for certificate.
16.	Section 17(2)	Application for certified copy of registered design.
17.	Section 31	Application for rectification of Register.
18.	⁴⁵ [Rule 15 and Rule 18]	Application for extension of time for filing priority document.
19.	Rule 40	Notice of opposition.
20.	Rules 29 and 40	Notice of intention to attend hearing.
21.	Section 43	Power of authority to agents.
22.	Rule 31	Request to alter name or address or address or address for service in Register.
23.	Section 10	Request for entries of two addresses in the Register.
⁴⁶ [24.	Rules 2 and 5	To be submitted for claiming the status of a small entity.]

⁴⁷[THE DESIGNS ACT, 2000]

FORM 1

Application for Registration of Designs

(See Sections 5 and 44)

(For Fee see First Schedule)	
^A Insert number of class	You are requested to register the accompanying in Class No. ^A in the name of ^B who claim(s) to be the proprietor(s) thereof.
^B Insert (in full) address and nationality	
^{B1} Category of applicant [Please tick (✓) for the appropriate category]	Natural Person () Start-up () Small Entity () Others () ^{B1}
^C State whether drawings, photographs, tracings or specimens.	Four exactly similar ^Cof the design accompany this request.
^D Insert name of article or articles to which the design is to be applied or state trade description of each of the articles contained in the set	The design is to be applied to ^D
^E Strike out these words if previous registration has been effected.	^E The design has been previously registered in class(es)..... under

45. Subs. for "Rule 15" by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

46. Ins. by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

47. Subs. by G.S.R. 45(E), dt. 25-1-2021 (w.e.f. 25-1-2021).

	No..... Details of first application in a convention country or group of countries or inter-governmental organisation. i. Name of the country/inter-governmental organization.... ii. Date of filing..... iii. Application number..... iv. Name of the applicant
^F Unless an address for service in India is given, the request may not be considered.	^F Address for service in India is..... Email ID: Mobile No:
^G To be signed by the applicant or by authorized agent.	Declaration: The applicant claims to be the proprietor(s) of the design and that to the best of his knowledge and belief the design is new or original. Dated this Day of20..... (Signed)G.....

TO THE CONTROLLER OF
DESIGNS, THE PATENT
OFFICE,

*Strike out the words if no previous registration or priority claim has been effected.]

⁴⁸[THE DESIGNS ACT, 2000]

FORM 2

⁴⁹[For fee see First Schedule]

Claim under ⁵⁰[Section 8(1) and (5)] to proceed as an applicant or joint applicant

¹State name, address and nationality of I (or We)¹
claimants.

hereby request that the applicaton
for Design No.....Of.....
dated.....

²State the name of the applicant(s) for Design. made by².....
.....
.....

³Insert (in full) name, address and nationality of the person(s) it is requested that the application shall proceed. may proceed in the name(s) of³.....

48. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

49. *Subs.* for the word, letters and figures "Fee Rs 500" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

50. *Subs.* for "Section 8(1)" by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

⁴Give particulars of such documents giving in date, the parties there of and showing how the claim here made is substantiated.

I/we claim to be entitled to proceed as applicant(s) for the Design virtue of⁴.....

⁵State the nature of the document (copy).

And in the proof whether I/We transmit the accompanying⁵.....

My/Our address for service in India is:—

⁶To be signed by the claimant(s).

Dated this.....day of.....20.....

Signature⁶.....

⁷State name, address and nationality of the applicant.

I/We⁷..... consent to the above request.

⁸To be signed by applicant(s) or authorised agent.

(Signature)⁸.....

To
The Controller of Designs,
The Patent Office ⁵¹[* * *].

Note: Strike out which ever is inapplicable.

⁵²[THE DESIGNS ACT, 2000]

FORM 3

⁵³[For fee see First Schedule]

Application to extend copyright

(Section 11)

¹Insert number of design.

You are requested by the undersigned who is/ are the registered proprietor(s) of the Design No.¹.....

²Insert Class.

registered in Class²..... to extend the period of copyright for a period of five years.

Address for service in India is:—

.....Dated
thisday of.....20

51. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

52. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

53. *Subs.* for the word, letters and figures "Fee Rs 2000" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

³To be signed by the applicant or authorised agent. (Signed)³.....

To
The Controller of Designs,
The Patent Office.

⁵⁴[THE DESIGNS ACT, 2000]

FORM 4

⁵⁵[For fee see First Schedule]

Application for the Restoration of Design under Section 12(2)

[See Rule 24]

¹Insert the name (in full), address and nationality of applicant(s). I(or/we)¹..... Hereby apply for an order of the Controller for the restoration of Design No. of dated..... granted to

²State the last date when fee was due. The circumstances which led to the failure to pay the extension fee of Rs..... on or before the²..... day of.....are as follows:—

.....
.....
I/we declare that I/we have not assigned the Design to any other person(s) and that the fact and matters stated herein are true to the best of my/our knowledge, information and belief.
My/our address for service in India is:—

.....
.....
Dated this.....day of.....20.....

³To be signed by the applicant(s) or if the applicant(s) is/are absent from India, by authorised agent. (Signature)³.....

To
The Controller of Designs,
The Patent Office ⁵⁶[* * *].

Note: Strike out whichever is inapplicable.

⁵⁷[THE DESIGNS ACT, 2000]

54. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).
55. *Subs.* for the word, letters and figures "Fee Rs 1000" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).
56. The words "Calcutta" *omitted* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).
57. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

FORM 5⁵⁸[For fee see First Schedule]*Request for inspection under Section 17(1)*¹Insert name and address and nationalityI(or We)¹²Insert the number and class of the Design.hereby request to inspect the Design No.²
..... in Class as I/
we am/are entitled under Section 17(1) of the
Design Act, 2000.

Address for service in India is:—

Dated

this.....day.....20

³To be signed by the applicant or authorised agent.(Signed)³

To

The Controller of Designs,

The Patent Office⁵⁹[* * *].⁶⁰[THE DESIGNS ACT, 2000]**FORM 6**⁶¹[For fee see First Schedule]*Request for Search under Section 18*¹Insert number of design.

When registration number is supplied.

I hereby request that I may be given such
information as I may be entitled to under
Section 18 of the Design Act, 2000, with
respect to the design registered under.No.¹

Address for service in India is:—

.....

.....Dated

thisday of.....20

²To be signed by the applicant or authorised agent.(Signed)²

To

The Controller of Designs,

58. *Subs.* for the word, letters and figures "Fee Rs 500" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

59. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

60. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).61. *Subs.* for the word, letters and figures "Fee Rs 500" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

The Patent Office ⁶²[* * *].

⁶³[THE DESIGNS ACT, 2000]

FORM 7

⁶⁴[For fee see First Schedule]

Request for Search under Section 18

When registration number is not supplied.

¹Insert number of class.

I hereby request that a search may be made in Class¹..... in respect of the design (annexed hereto in duplicate) and that I may be given such information as I may be entitled to under Section 18 of the Designs Act, 2000.

Address for service in India is:—

.....
.....

Dated this.....day of.....20

²To be signed by the applicant or authorised agent.

(Signed)².....
Address.....

To
The Controller of Designs,
The Patent Office ⁶⁵[* * *].

⁶⁶[THE DESIGNS ACT, 2000]

FORM 8

⁶⁷[For fee see First Schedule]

Petition for Cancellation for the Registration of a Design under Section 19

¹Insert (in full) name, address and nationality.

Design No.....in Class.....
I (or
we)¹.....

.....
hereby apply that the registration of Design No.
.....in Class.....may be cancelled
on the grounds:

*Strike out when not applicable

(1)* that the design has been previously
registered in India

62. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

63. Ins. by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

64. Subs. for the word, letters and figures "Fee Rs 1000" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

65. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

66. Ins. by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

67. Subs. for the word, letters and figures "Fee Rs 1500" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

(2)* that it was published in any country prior to the date of registration.

(3)*

(4)*

(5)*

Address for service in India:

.....

.....

Dated this.....day of.....20.....

²To be signed by the applicant or authorised agent.

(Signed)².....

To
The Controller of Designs,
The Patent Office ⁶⁸[* * *].

⁶⁹[THE DESIGNS ACT, 2000]

FORM 9

⁷⁰[For fee see First Schedule]

Notice of intended exhibition of publication of an unregistered design
(Section 21)

¹Insert (in full) name and address

I(or we)¹.....
hereby give notice of my (or our) intention—
(a) to exhibit
a.....
of.....at the.....

²State “opened” or “is to open”

Exhibition, which².....on
theDay of.....
under the provisions of the Designs Act, 2000.

³Insert name and address.

(b) to publish my (or our) Design for.....
by reading a paper before³.....
on the.....and/or permitting.

⁴Insert within the brackets the official name of the transaction.

Publication of the paper in the society’s
transactions⁴
(.....).

⁵Enclose brief description of design by, or the design with sketch, drawing or specimen.

I(or we) herewith enclose a
brief description of my (or
our)⁵.....

Dated this.....Day of.....20.....

68. The words “Calcutta” omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

69. Ins. by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

70. Subs. for the word, letters and figures “Fee Rs 500” by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

⁶To be signed by the applicant or by authorised agent. (Signed)⁶.....

To
The Controller of Designs,
The Patent Office ⁷¹[* * *].

⁷²[THE DESIGNS ACT, 2000]

FORM 10

⁷³[For fee see First Schedule]

Application for Registration of a document in the Register of Design

[Section 30(3)]

¹Insert the name(in full) address and nationality. I (or we)¹.....

²State the nature of the document, the parties to the same and date of its execution. Hereby apply for the registration of a document the details of which are given below in respect of Design No.(s) of Dated granted to.....and of which the proprietors of Design is in the Register of Designs:

².....
.....

My/our address for service in India is:
.....
.....

Dated this day of 20

³To be signed by the applicant(s) or authorised agent. (Signed)³.....

To
The Controller of Designs,
The Patent Office ⁷⁴[* * *].

Note: If the application is in respect of more than one design, the numbers there of as well as other particulars required may be given in a separate schedule which should be attached to this form.

⁷⁵[* * *]

71. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).
72. Ins. by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).
73. Subs. for the word, letters and figures "Fee**" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).
74. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).
75. The asterisks, words and figures "***In respect of one Design Rs 500.00. For each additional Design Rs 200.00" omitted by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

⁷⁶[THE DESIGNS ACT, 2000]

FORM 11

⁷⁷[For fee see First Schedule]

Application for Entry of Name Proprietor or Part Proprietor in Register of Designs
(Section 30)

¹Insert (in full) name, address and nationality I(or we) ¹

hereby apply that you will enter my (or our) name (or names) in the Register of designs as proprietor (or part proprietor) of

²Give name and address of person(s) to whom patent was granted granted to ²
of the registered Design(s) No.(s)* Class.....

³Specify the particulars of such document giving its date, and the parties to the same, and showing how the claim here made is substantiated. I(or we) claim to be entitled by virtue of ³

⁴Insert the nature of the document. And in proof whereof I (or we) transmit the accompanying ⁴ with an attested copy thereof.

My (or Our) address for service in India is:—
.....
Dated this day of 20

⁵To be signed by the applicant or authorised agent. (Signed) ⁵

To
The Controller of Designs,
The Patent Office ⁷⁸[* * *].

Note:* If the application is in respect of more than one design, the numbers thereof as well as the other particulars require may be given in a separate schedule which should be attached to this Form.

⁷⁹[* * *]

76. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).
77. *Subs.* for the word, letters and figures "Fee**" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).
78. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).
79. The asterisks, words and figures "***In respect of one Design Rs 500.00. For each additional Design Rs 200.00" omitted by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

⁸⁰[THE DESIGNS ACT, 2000]**FORM 12**⁸¹[For fee see First Schedule]*Application for Entry of a Mortgage or Licence in Register of Designs*

(Section 30)

¹Insert (in full) name, address and nationality.I (or we)¹

hereby apply that you will enter in the Register of Designs a notice of the following interest.

²Insert the nature of the claim, whether by way of mortgage or licence.I (or we) claim to be entitled²

to an interest.

³Specify the particulars of such document giving its date, and the parties to the same, and showing how the claim here made is substantiated......
In the Registered Designs(s) No.(s)*Class..... by virtue of³⁴Insert the nature of the document.And in proof whereof I (or we) transmit the accompanying⁴.....with an attested copy thereof.

My (or Our) address for service in India is:—

.....
.....

Dated this.....day of.....20

⁵To be signed by the applicant or authorised agent.(Signed)⁵.....

To

The Controller of Designs,

The Patent Office ⁸²[* * *].

Note:* If the application is in respect of more than one design, the numbers thereof as well as the other particulars required may be given in a separate schedule which should be attached to this Form.

⁸³[* * *]80. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).81. *Subs.* for the word, letters and figures "Fee**" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

82. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

83. The asterisks, words and figures "**" In respect of one Design Rs 500.00. For each additional Design Rs 200.00" omitted by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

⁸⁴[THE DESIGNS ACT, 2000]

FORM 13

⁸⁵[For fee see First Schedule]

Application for Entry of Notification of document in Register of Designs

(Sections 30 and Rule 37)

¹Insert a description of the nature of the document giving its date and the names, address and nationality of the parties thereto.

I (or we) transmit herewith an attested copy of¹
.....
.....
under the Design(s) No.(s) of
as well as the original document for verification, and I
(or we) apply that a notification thereof may be entered
in the Register.

²Insert full address of party benefiting under the document.

²
.....
Dated this.....day of.....20

³To be signed by the applicant or authorised agent.

(Signed)³.....

To
The Controller of Designs,
The Patent Office ⁸⁶[* * *].

⁸⁷[* * *]

⁸⁸[THE DESIGNS ACT, 2000]

FORM 14

⁸⁹[For fee see First Schedule]

Request for Correction of Clerical Error

(Section 29)

¹Insert (in full) name, address and nationality.

I (or we)¹
.....
.....
.....
.....
hereby request that the following clerical error(s)...
.....
.....

84. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).
85. *Subs.* for "Fee**" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).
86. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).
87. The asterisks, words and figures "Note.— FEE— ** In respect of one Design Rs 500.00. For each additional Design Rs 200.00" omitted by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).
88. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).
89. *Subs.* for the word, letters and figures "Fee Rs 500" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

²Specify the document in which the error occurs.

.....
In the².....
No. of, may be corrected in the manner shown in red ink in the official copy of the original²

.....
hereunto annexed.
My (or our) address for service in India is:
.....
Dated this day of 20

³To be signed by the applicant or authorised agent.

(Signed)³.....

To
The Controller of Designs,
The Patent Office ⁹⁰[* * *].

⁹¹[THE DESIGNS ACT, 2000]
FORM 15

⁹²[For fee see First Schedule]
Request for Certified Copy Under Section 26 and Rule 41

¹Insert number and class of design.

In the matter of Design No.¹.....
Class.....

²Insert name, address and nationality.

I (or we)².....
hereby request you to furnish me (or us)
.....

³Set out the particulars which the Controller is requested to certify.

with your certificate to the effect that³.....
.....
and to send the certificate to.....
.....
The purpose for which the certificate is required is as follows:

Dated this.....day of.....20

⁴To be signed by the applicant or authorised agent.

(Signed)⁴.....

To

90. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).
91. Ins. by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).
92. Subs. for the word, letters and figures "Fee Rs 500" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

The Controller of Designs,
The Patent Office ⁹³[* * *].

⁹⁴[THE DESIGNS ACT, 2000]

FORM 16

⁹⁵[For fee see First Schedule]

Application for certified copy of the Registered Design
(Section 17(2))

¹Insert name, address and I/we¹
nationality.

hereby request you to furnish me (or us) a certified copy
of the following design.

²Insert number and class of design. Design No.² Class.....

³Insert the name of proprietor of the In the name of³
Design.

My/Our address for service in India is:
.....
.....

Dated this.....day of.....20

⁴To be signed by the applicant(s) or (Signed)⁴
authorised agent.

To
The Controller of Designs,
The Patent Office ⁹⁶[* * *].

THE DESIGNS ACT, 2000

FORM 17

⁹⁷[For fee see First Schedule]

Rectification of Register under Section 31

¹Insert name, address and I(or we)¹
nationality.
.....

²Insert number and date of hereby request that the Register of Design may be
rectified in the following manner in respect of Design
No.².....

93. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

94. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

95. *Subs.* for the word, letters and figures "Fee Rs 500" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

96. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

97. *Subs.* for the word, letters and figures "Fee Rs 500" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

dated the.....

My (or our) reasons for making this application are as follows:

.....
.....
.....

I(or we) declare that the facts and matters stated herein are true to the best of my (or our) knowledge, information and belief.

My (or our) address for service in India is:

.....
.....

Dated this day of 20

³To be signed by the applicant or authorised agent.

(Signed)³

To
The Controller of Designs,
The Patent Office ⁹⁸[* * *].

⁹⁹[THE DESIGNS ACT, 2000]

FORM 18

¹⁰⁰[For fee see First Schedule]

Application for Extension of Time

¹⁰¹[(See Rule 15 and Rule 18)]

¹Insert (in full) name address and nationality.

I(or We)¹
hereby apply formonths' extension of time:
—

²Quote number and year of application of design.

Under Rule 15 for leaving a certified copy of the design filed with the British or convention or group of countries or Inter governmental organisation application in respect of design.²

¹⁰²[(i) Application No..... or

(ii) To extend the time period as specified under Rule 18 in respect of the application No.....]

The reason for making this application are as follows:—

.....
.....

My (or Our) address for service in India is:—

98. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

99. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

100. *Subs.* for the word and asterisk "Fee*" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

101. *Subs.* for "See Rule 15" by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

102. *Subs.* for "Application No." by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

.....
.....
.....

Dated this.....day of.....20

³To be signed by the applicant or authorised agent.

(Signed)³.....

To
The Controller of Designs,
The Patent Office ¹⁰³[* * *].

¹⁰⁴[* * *]

¹⁰⁵[THE DESIGNS ACT, 2000]

FORM 19

¹⁰⁶[For fee see First Schedule]

Notice of Opposition

(See Rule 40)

(To be supplied, in duplicate).

¹Insert (in full) and name address of applicants.

I (or we)¹.....

hereby give notice of my (or our) intention to oppose:

²Insert number and date.

(g) Under Rule 41, the rectification of the Design in respect of the Design No.....

³Insert name of applicant, grantee or proprietor.

filed

by³.....

granted to.....

registered in the name(s) of

⁴Insert grounds and short statement of the facts of the case.

The grounds of opposition are as follows:

⁴.....
.....
.....

My/Our address for service in India is:

.....
.....

Dated this.....day of.....20

103. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

104. The asterisks, words and figures "*Rs 200 per month" omitted by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

105. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

106. *Subs.* for the word, letters and figures "Fee Rs 100" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

⁵To be signed by the applicant(s) or authorised agent. (Signed)⁵.....

To
The Controller of Designs,
The Patent Office ¹⁰⁷[* * *].

THE DESIGNS ACT, 2000

FORM 20

¹⁰⁸[For fee see First Schedule]

Notice of Intention to Attend Hearings

(See Rules 29 and 40)

¹Insert (in full) name and address. I (or We)¹

²Insert particulars. hereby give notice that the hearing in reference to²

.....
.....
will be attended by myself (or ourselves), or by some person on my (or our) behalf.

Dated this.....day of.....20

³To be signed by the applicant or authorised agent. (Signed)³.....

To
The Controller of Designs,
The Patent Office ¹⁰⁹[* * *].

¹¹⁰[THE DESIGNS ACT, 2000]

FORM 21

Power of Authority to Agent

(Section 43)

To be stamped under the Indian Stamp Act

¹State Particulars. In connection with¹.....

²Insert name and address of Agent. I (or we) hereby authorised².....

.....
.....of.....
.....to act as my (or our)

107. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

108. *Subs.* for the word, letters and figures "Fee Rs 500" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

109. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

110. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

Agent and to receive all notices, requisitions and communications until further notice.

³Strike out not required.

³And I (or we) revoke the previous authority given by me

⁴Insert name of Agent whose authority is canceled.

(or us) to⁴.....
.....

in this matter.

Dated this.....day of.....20

⁵To be signed by the applicant with official seal and designation of the signatory.

(Signed)⁵.....

To
The Controller of Designs,
The Patent Office

¹¹¹[THE DESIGNS ACT, 2000]

FORM 22

¹¹²[For fee see First Schedule]

Notice of Alteration of Address or Name or an Address for Service in the Register of Designs
(Rule 31)

In the matter of Design No.....
Class.....

¹Insert (in full) name and address.

I (or we)¹.....
.....

²Insert name or full address.

hereby request that.....name, address
(or.....address for service) now upon
the Register of Designs may be allotted to²

Address for service in India is:

Dated this.....day of.....20...

³To be signed by the applicant or authorised agent.

(Signed)³.....

To
The Controller of Designs,

111. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

112. *Subs.* for the word, letters and figures "Fee Rs 200" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

The Patent Office ¹¹³[* * *].

¹¹⁴[THE DESIGNS ACT, 2000]

FORM 23

¹¹⁵[For fee see First Schedule]

Request for entry of Two Addresses for Service in Register of Designs
(Section 10)

¹Insert (in full) name and address. In the matter of Design No.....Class.....
I (or we)¹.....

.....
.....
hereby request that the two following addresses for service by may be entered in the Registered of Designs.

²Insert full address (a)².....
.....
(b)².....
.....

Dated this.....day of.....20...

³To be signed by the applicant or authorised agent. (Signed)³.....

To
The Controller of Designs,
The Patent Office ¹¹⁶[* * *].

¹¹⁷[**FORM 24**

(The Designs Act, 2000)

(See Rules 2 and 5)

To be submitted for claiming the Status of a Small Entity or Startup

1	Insert name, address and nationality Please tick the appropriate category	I/ We applicant/ in respect of the design application no. hereby declare that I/we am/are a small entity or a startup and submit the following document(s) as proof:
2	Documents to be submitted as evidence of eligibility:	
i.	For claiming the status of a small entity:	

113. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

114. *Ins.* by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

115. *Subs.* for the word, letters and figures "Fee Rs 200" by G.S.R. 925(E), dt. 30-12-2014 (w.e.f. 30-12-2014).

116. The words "Calcutta" omitted by S.O. 1460(E), dt. 17-6-2008 (w.e.f. 17-6-2008).

117. *Subs.* by G.S.R. 45(E), dt. 25-1-2021 (w.e.f. 25-1-2021).

	A. For an Indian applicant: Evidence of registration under the Micro, Small and Medium Enterprises Act, 2006 (27 of 2006). B. In case of a foreign entity: Any document as evidence of eligibility	
ii.	For claiming the status of a startup:	
	A. For an Indian applicant: The certificate of recognition from Department for Promotion of Industrial Policy and Internal Trade B. In case of a foreign entity: Affidavit as evidence of eligibility along with supporting document.	
3.	Undertaking	The information provided herein is correct to the best of my/our knowledge and belief. Dated thisday of 20...
4.	To be signed by the applicant(s)/ registered proprietor(s)/ authorised registered patent agent. Name of the natural person who has signed.	Signature

Note:

1. Availing of benefit of reduction in fee on the basis of incorrect information/ misrepresentation of facts with regard to status as a small entity or startup would mean that the entire fee did not accompany the document, as mandated by Rule 5(2)(b). In such a case, in accordance with Section 24(2), the filing of the document shall be of no effect unless the fee has been fully paid.
2. A registered design entered into the Register of designs by making any false suggestion or false representation as to the status as small entity or startup may attract the provisions of Section 31 of the Designs Act, 2000.]

THE THIRD SCHEDULE*Classification of Goods*

(See Rule 10)

118[* * *]

¹¹⁹**[THE FOURTH SCHEDULE**

(See Rule 43)

Scale of costs allowable in proceedings before the Controller

Number of Entry	Matter in respect of which cost is to be awarded	Amount (in rupees)	
		For natural person(s) and/ or Startup(s) and/ or Small entit(y)/(ies)	Other, alone or with natural person (s) and/ or Startup(s) and/ or Small entit(y)/(ies)
1	For notice of opposition under Rule 40	100	400

118. Omitted by G.S.R. 45(E), dt. 25-1-2021 (w.e.f. 25-1-2021).

119. Subs. by G.S.R. 45(E), dt. 25-1-2021 (w.e.f. 25-1-2021).

2	For petition for cancellation of the registration for design under Section 19	1000	4000
3	For notice of information to attend hearing	200	800
4	Stamps for power of attorney, where a professional has been appointed	The amount actually paid	The amount actually paid
5	Stamps fee in respect of relevant affidavit	The amount actually paid	The amount actually paid
6	For statement and evidence under sub-rule (1) of Rule 29 and sub-rule (2) of Rule 40	200	800
7	Counter statement under sub-rule (3) of Rule 29 and sub-rule (4) of Rule 40.	200	800
8	For each affidavit, if relevant	100	400
9	For each citation, if relevant	100	400
10	For each unnecessary or irrelevant affidavit or citation	100	400
11	For every day or part of a day hearing before the Controller.	500	2000]

120 [THE FIFTH SCHEDULE

(See Rule 17)



सत्यमेव जयते

ORIGINAL No.

GOVERNMENT OF INDIA

The Patent Office

Certificate of Registration of Design

Design No.
Date.....
Reciprocity date*.....
Country.....

Certified that the Design of which a copy is annexed hereto has been registered as of the number and date given above in class in respect of the application of such design to.....
.....in the name of.
in pursuance of and subject to the provisions of the Designs Act, 2000 and the Designs Rules, 2001.

Controller General of Patents, Designs and Trade Marks

* The reciprocity date (if any) which has been allowed and the name of the country.

Copyright in the design will subsist for ten years from the date of Registration, and may under the terms of the Act and rules, be extended for a further period of five years.

This certificate is not for use in legal proceedings or for obtaining registration abroad.

Date of issue]
